

17) 13/2/2001

None for the applicant.
counsel appearing on behalf
of Respondents present.

Adjourned to 13/3/2001.

S.K.I. Nagvi
(S.K.I. Nagvi)
M/J

B.S.
(B.N. Bahadur)
MCA)

OS

Per Tribunal

Date 13/3/2001

Applicant in Person/by None

Advocate/Respondent by V.D. Vaidhakar Reg-None

Council.....T.O......

The matter adjourned to 26/4/2001

For Further

Dy. Registrar

Recd. sur-Rejoinder
dtd: 13/3/2001, from
Respondents on 28/3/2001

PB
29/3.

(Pagination wrongly done)

O.A. No.:

DATE : 26/4/01

APPLICANT In Person

Through Counsel Shri / Smt.

S. M. Dharap

RESPONDENTS :

Through Counsel Shri / Smt.

V.D. Vaidhakar

Adjourned to 4/5/2001

By Order

26/4/01

22) 4.5.2001

None present for the applicant.
Ld. Counsel for the Respondents,
Shri V.D. Vadhaukar states that on
the last occasion, Shri S.M. Sharap,
Ld. Counsel for applicant had stated
that he would file written arguments
in the matter. None are seen on
record.

Registry may check up and if
written arguments are filed, the same
may be placed on record. One last
chance is given. If Applicant's counsel
is not present on the next hearing
date, the matter is liable to be
decided on merits / dismissed in default.

case posted to 28/5/2001.

B. N. Bahadur
(B. N. Bahadur)
MCA

B. Dikshit
(B. Dikshit)
V/c.

05

25) 28/5/2001

Ld. Counsel Shri V.D. Vadhaukar for
Respondents is present. There is none for
applicant.

Our attention is drawn to the
Roznama order of the last date i.e.
4/5/2001 and ~~the~~ earlier Roznama orders.
In view of the clear chance provided
on the last date and the stipulation made
there in, the O.A. is dismissed for
non-prosecution. No costs.

B. N. Bahadur
(B. N. Bahadur)
MCA

(B. N. Bahadur)
MCA

B. Dikshit
(B. Dikshit)
V/c.